

Title: Shri S. Bangarappa called the attention of the Minister of Power regarding reported loss to State of Karnataka due to withdrawal by Cogentrix Promoters from the proposed power plant in Mangalore.

1205 hours

Reported loss to State of Karnataka due to withdrawal by

Cogentrix Promoters from the proposed power plant in Mangalore

SHRI S. BANGARAPPA (SHIMOGA): Sir, I call the attention of the Minister of Power to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of reported loss to State of Karnataka due to withdrawal by Cogentrix promoters from the proposed power plant in Mangalore and steps taken by the Government in regard thereto."

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): Sir, it has been reported in the press that the promoters of the 1013.2 MW Mangalore Thermal Power Project have decided to withdraw from the development of this project on the ground that it is no longer feasible to develop it, owing to inordinate delays in obtaining various clearances and Public Interest Litigation in Courts. However, no official communication has so far been received by the Government from the promoting companies in this regard.

The Mangalore project is being developed by Mangalore Power Company promoted by Messrs. Cogentrix USA and Messrs. China Light and Power. This is one of the original eight counter guarantee projects being developed on the MOU route. The project was given Techno-economic Clearance by CEA at a provisional cost of US \$ 751.574 million plus Rs. 15,808.9 million and FGD cost of US \$ 57.93 million plus Rs. 910.9 million. Most clearances including environmental clearances and foreign investment approval have been obtained.

Under the revised procedure, for the issue of counter guarantee, the scope of the counter guarantee has been limited to cover only the outstanding foreign debt in the event of termination of PPA. Under this procedure, there would be no further examination of the PPA by Government of India and it will be the responsibility of the State Government to satisfy themselves about the reasonableness of the tariff before financial closure. However, the State Government would be required to send copies of the final, revised PPA to the Ministries of Finance and Power for information and record before financial closure, along with a statement from the SEB/State Government about having considered the comments of the CEA and consultants of Ministry of Finance along with the certification that the PPA is in line with Government of India notification/law. In order to bring down the tariffs, the State Governments have been asked to adopt certain measures like not allowing income tax on incentives to be pass through in tariff and not allowing additional profits to be derived by the developer on account of the actual operational performance being better than the normative levels fixed for the purpose of tariff fixation.

While three fast track projects have already been given counter guarantee under the revised procedure, the Government decided to consider the issue of counter guarantee for this project after the verdict of the Supreme Court on a SLP filed by Government of Karnataka became available.

Earlier, in 1997, Shri Arun Kumar Agrawal had filed a Writ Petition No. 10696/97 in the High Court of Karnataka in which issues such as award of the project to Cogentrix, signing of MOU, financial position of Cogentrix, shifting of the project site from Bangalore to Mangalore, etc., were raised. The High Court, in its judgment passed in February, 1998, ordered that an FIR would be registered with the CBI by the Government of Karnataka under the provisions of Delhi Special Police Establishment Act for various cognisable offences without naming any person or group of persons as accused, and the Director General of the CBI would get it investigated under the supervision and control of an officer not below the rank of Deputy Inspector General of Police. Government of Karnataka filed a SLP in the Supreme Court against the High Court judgment. The Supreme Court after hearing, reserved the final judgment on 15.1.1999.

It is now learnt that the Apex Court has delivered the judgment on 13.12.1999 in which the High Court judgment is reported to have been set aside. However, copy of the Supreme Court order has not so far been received by us. After the judgment of the Supreme Court was pronounced, the officials of the Company met me on 13.12.1999. I have requested them to reconsider their decision to pull out from the project and the officials have assured that they would revert to us after consulting the Board of Directors of the two promoting Companies. The issue of counter guarantee can be considered by the Government after receipt of the Supreme Court order.

MR. SPEAKER: Shri Bangarappa, the statement made by the hon. Minister is very clear. You can only ask clarifications on this.

... (Interruptions)

MR. SPEAKER: I will allow you. But let me complete this subject first. Please understand the procedure.

... (Interruptions)

MR. SPEAKER: You must know the procedure. Please understand that the hon. Minister has made a statement in regard to the Calling Attention Notice and some hon. Members would have to ask some clarifications on that. Please understand this.

... (Interruptions)

MR. SPEAKER: First of all, you must know the procedure. I know the importance of the subject that you would like to raise. I will call your name and allow you to speak also.

... (Interruptions)

MR. SPEAKER: Shri Chauhan, you are a senior Member. You know the procedure. In the Calling Attention Motion, clarifications would have to be asked and those would have to be answered by the hon. Minister.

... (Interruptions)

MR. SPEAKER: Shri Bangarappa, the statement is very clear. Now you can ask some clarifications on that. Please ask pointed clarifications.

... (Interruptions)

SHRIS. BANGARAPPA : Sir, this project relates to the production of power of about 1000 MW. The State of Karnataka is reeling under severe drought and power conditions. The State requires about 2000 to 3000 MW of power. That is the demand of the State.

">Sir, when I was the Chief Minister of Karnataka, we signed an MoU in the year 1992 with this Cogentrix company to produce 1000 MW of power in Karnataka. After I relinquished the office of the Chief Minister, the successive State Governments also continued the process of obtaining all the clearances -- that were initiated by us -- that were pending before the Government of India. Later on, a site for the project was also located at Mangalore district, in a place called Nandipur. Thereafter, the Karnataka Electricity Board entered into an understanding with M/s Cogentrix which is one of the promoters of the Mangalore Power Company. The Mangalore Power Company consists of two subsidiary companies, namely, M/s China Light and Power Company which is based in Hong Kong and the other one is M/s Cogentrix.

">Now, after the process was initiated by the State Government through the State Electricity Board the matter was put up to the Government of India. This process was initiated in 1992 under the regime of the liberalised economic policy announced by the then Congress Government in 1991-92. But since then this project has not found favour with the Government of India.

">Sir, this entire project was divided into four phases and it was slated to produce 250 MW of power at the initial stage and continue to add 250 MW each in the other three phases of production. The Central Electricity Authority, the Ministry of Power, the Ministry of Environment and the Law Ministry were involved in this project. The Central Government unnecessarily and continuously has been creating so many problems at so many levels.

">Sir, all these things happened before Shri Kumaramangalam took over this Ministry. But my worry is that even after his taking over this Ministry things have been allowed to continue like this. Why should things continue like this? What I feel is that the cases that are pending before the Karnataka High Court ... (Interruptions) It is a serious matter ... (Interruptions)

">SHRI K.H. MUNIYAPPA (KOLAR): Why are you interrupting the Calling Attention motion? ... (Interruptions)

">SHRIS. BANGARAPPA : Sir, now there were two sets of PILs filed ... (Interruptions)

">MR. SPEAKER: Shri Bangarappa, you can seek the clarification now.

">SHRIS. BANGARAPPA : Sir, I know the scope of the discussion. But I would take a little time.

">Sir, one PIL was filed in the Karnataka High Court relating to environment matters but that was dismissed by the Karnataka High Court. The other PIL was filed regarding receiving of some kickbacks and something like that. There was a direction to the CBI and the matter went up to the Supreme Court ... (Interruptions)

">SHRI C.K. JAFFER SHARIEF (BANGALORE NORTH): Sir, what is this? ... (Interruptions)

">श्री शंकर प्रसाद जायसवाल (वाराणसी) : माननीय अध्यक्ष जी, ये कितनी देर बोलेंगे? हमने भी ज़ीरो अवर के लिए नोटिस दिया है।

... (व्यवधान)

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">कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) : ये लोग चेयर को सुझाव दे रहे हैं। ... (व्यवधान)

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">अध्यक्ष महोदय : आप बैठ जाइए। हम आपको भी सुनेंगे।

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">... (Interruptions)

">MR. SPEAKER: Bangarappaji, please ask your question.

">SHRIS. BANGARAPPA : Sir, things have gone on like this and now the Supreme Court has delivered its judgement on the 13th of December, as the hon. Minister has just now stated. The entire thing is clear now. Earlier, when these matters were pending in the High Court and Supreme Court, there was no stay order asking the Central Government and the State Government not to pursue the matter. Yet, unnecessarily the Government of India had allowed things to lie like this for years together. It had taken about five to seven

years for the Government of India, to take clearance on just one point.

">MR. SPEAKER: Anyhow, now the Supreme Court has disposed of the matter.

">SHRI S. BANGARAPPA : This is a separate issue. Legally there was no stay order.

">MR. SPEAKER: You ask your question please.

">श्री शिवराजसिंह चौहान (विदिशा) : अध्यक्ष महोदय, हमारा खून खौल रहा है, वहां कानून और व्यवस्था चौपट हो गई है

... (व्यवधान)

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">MR. SPEAKER: Please take your seats.

">... (Interruptions)

">श्री शिवराजसिंह चौहान : हम कानून और व्यवस्था का मामला उठाना चाहते हैं, हम आपसे हाथ जोड़कर प्रार्थना करते हैं कि हमें यह मामला उठाने की अनुमति दे। ... (व्यवधान)

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">MR. SPEAKER: Nothing will go on record except the speech of Shri Bangarappa.

">(Interruptions)*

">MR. SPEAKER: I appeal to you to resume your seats. This is a Calling Attention. Please understand.

">... (Interruptions)

">MR. SPEAKER: I will allow you. You should not disturb the proceedings like this. Please take your seats.

">श्री शिवराजसिंह चौहान : हम आपसे हाथ जोड़कर प्रार्थना करते हैं कि हमें बोलने की अनुमति दे।

... (व्यवधान)

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">* Not Recorded.

">MR. SPEAKER: Shri Shivrajsingh Chauhan, I told you that I will allow you. Please take your seat.

">... (Interruptions)

">SHRI C.K. JAFFER SHARIEF : Sir, this is a very serious matter. ... (Interruptions) If they go on like this, we will not let the House run. ... (Interruptions) Let them decide if they want to run the House or not. ... (Interruptions)

">MR. SPEAKER: Bangarappaji, you come to your question straight. You can only seek a clarification.

">SHRI S. BANGARAPPA : I know the limitation, Sir.

">SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I seek your protection. Our Member has the right to seek clarification and yet the Members from the other side are constantly disturbing the proceedings. ... (Interruptions)

">श्री विनय कटियार (फैजाबाद) : अध्यक्ष महोदय, मजदूर भूखों मर रहे हैं, उनकी कोई सुनने वाला नहीं है।

... (व्यवधान)

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">MR. SPEAKER: This is too much. Shri Vinay Katiyar, please take your seat.

">श्री विनय कटियार : यह सब कब तक चलेगा, हम लोगों को कभी बोलने का मौका नहीं मिलता, यही बोलते रहते हैं। क्या हम लोग वाक-आउट कर जाएं।

... (व्यवधान)

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">MR. SPEAKER: There is a rule. Please understand that. You take your seat.

">... (Interruptions)

">श्री विनय कटियार : क्या हम लोग लोक सभा में न आएँ, क्या इन्होंने चार लोगों से लोक सभा चलेगी?

">... (व्यवधान)

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">MR. SPEAKER: Shri Katiyar, please take your seat.

">... (Interruptions)

">MR. SPEAKER: I request the leaders to please intervene.

">... (Interruptions)

">SHRI SOMNATH CHATTERJEE (BOLPUR): Mr. Speaker, Sir, is it not the responsibility of the Government to run the House? ... (Interruptions) It seems the Government has abdicated its responsibility. ... (Interruptions) Where is the Leader of the House and where is the Minister of Parliamentary Affairs? ... (Interruptions)

">MR. SPEAKER: Please take your seat. What is this? You must understand the procedure first. Please take your seat.

">... (Interruptions)

">MR. SPEAKER: Shri Vinay Katiyar, you cannot say `

क़ब तक चलेगा."

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">... (Interruptions)

">MR. SPEAKER: Please take your seat. This is not your business to say.

">... (Interruptions)

">कुंवर अखिलेश सिंह : अध्यक्ष महोदय, जैसा उत्पाद ये बाहर मचाते है वैसा ही उत्पाद सदन में मचाकर ये अपनी बात कहना चाहते है।

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... (व्यवधान)

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">SHRI R.L. JALAPPA (CHIKBALLAPUR): Sir, they do not want to answer properly ... (Interruptions)

">MR. SPEAKER: Shri S. Bangarappa, please be brief. You can seek some clarification. It is already 12.20 now.

">SHRI S. BANGARAPPA : Sir, I would have finished my point by now. But they have been disturbing... (Interruptions)

">SHRI SOMNATH CHATTERJEE : Mr. Speaker, Sir, give me half a second. It is for you to regulate the House. But if any and every Member from the Treasury Benches tries to regulate the House, how can you regulate the House? ... (Interruptions)

">MR. SPEAKER: Mr. Minister, please ask your Members to take their seats. This is not good.

">... (Interruptions)

">SHRI SOMNATH CHATTERJEE : Sir, this is for you to pull him up. Why is the Minister keeping quiet? Every time, Members from the Treasury Benches are disturbing... (Interruptions)

">MR. SPEAKER: What is this? This is not proper.

">... (Interruptions)

">MR. SPEAKER: Mr. Minister, please ask your Members to take their seats.

">... (Interruptions)

">SHRI P.R. KUMARAMANGALAM: Sir, the hon. Member, Shri Bangarappa may yield for a second.

">MR. SPEAKER: Mr. Minister, first of all, you ask your Members to take their seats.

">... (Interruptions)

">SHRI P.R. KUMARAMANGALAM: Sir, I am sorry for the disturbance, but I think, it is relevant to point out. The emotions are running high... (Interruptions)

">SHRI PRIYA RANJAN DASMUNSI : It is not his business... (Interruptions)...The Minister is responding to the Calling Attention.

">SHRI P.R. KUMARAMANGALAM: I have apologized at the outset... (Interruptions)...How can he do like this?... (Interruptions)...I have already apologized.

">MR. SPEAKER: Shri S. Bangarappa, the time at our disposal is very short. Please ask the clarification straight.

">... (Interruptions)

">SHRI P.R. KUMARAMANGALAM: Sir, I was apologetic on behalf of my party MPs... (Interruptions)...He does not want even to listen to me... (Interruptions)...This is too much.

">MR. SPEAKER: Shri S. Bangarappa, there are other hon. Members also to speak.

">SHRI S. BANGARAPPA : Yes, Sir, I know the value of the time.

">Sir, our Power Purchase Agreement was entered into, and it was sent by the State Government through its Electricity Board, Cogentrix company and the Mangalore Corporation, twice or thrice as per the direction given by the Government of India. Then the matter was sent to the Government of India for counter-guarantee.

">Sir, then the entire things started. At this point, on the advice given by the Central Electricity Board, the Ministry of Power, the Ministry of Environment and the Ministry of Law, the counter-guarantee had gone through several changes. So, on the part of the Government of India, the whole process consumed about five to five and a half years only to get the counter-guarantee.

">Sir, this is a fast track project approved by the Government of India. This is one of the seven or eight power projects announced by the Government of India.

">MR. SPEAKER: Shri S. Bangarappa, please hear me. As per the Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, after the Minister has given a statement, there should not be any debate.

">SHRI S. BANGARAPPA : Sir, I am not making any debate.

">MR. SPEAKER: You can ask one question. Please understand that other Members have also to seek clarification.

">SHRI S. BANGARAPPA : There are two doubts that have entered into my mind after going through his statement. Now, an astounding approach has been adopted by the Government of India wherein several changes have gone there on the suggestion given by the Ministries on several stages. You please go through all this. Sir, I have got a long list of evidence ever since starting from 3.7.92. Actually, an appalling situation has arisen now.

">MR. SPEAKER: What is your question please?

">SHRI S. BANGARAPPA : Sir, the counter-guarantee matter was cleared in 1997. Again, the Minister of Power, that is, the Government of India made suggestions. In his statement, he has suggested that `we are sending this approval to the Government of India and you also keep us informed. And, as per the instructions, we have to clear the PPA, the Power Purchase Agreement."

">Sir, again, they are putting all these questions.

">MR. SPEAKER: You please ask your question.

">SHRI S. BANGARAPPA : Sir, I would like to know from the hon. Minister whether he is going to clear project once for all

Is he going to create all these hurdles at all the stages as he has done in the past? That is all I want to know from you.

I request you kindly to approve this one and say `yes" for all these things.

">SHRI R.L. JALAPPA : I thank the hon. Minister for his magnanimity though it is belated. In the month of July last year, the hon. Minister went on record that all the technical feasibilities were approved, but since a case was in the court, he could not give the counter guarantee.

">I want to ask the hon. Minister whether any court gave a stay order restraining the company from proceeding with their project. Nobody has given the.

">MR. SPEAKER: Please put your question.

SHRI R.L. JALAPPA : The "Enron" is cleared by this BJP Government in 13 days regime. It was embroiled in 24 litigations. In spite of that, that was given. Why is this stepmotherly attitude towards us? Secondly, you know what is the reaction of the American Ambassador in India. Have you come across that?

">MR. SPEAKER: Please understand. Please put your question.

">SHRI R.L. JALAPPA : If you cannot allow me two minutes, why should we come here?

">MR. SPEAKER: After the Statement, you can ask questions only please.

">SHRI R.L. JALAPPA : You know that I am not getting up to raise every question.

">The US Ambassador to India, Shri Celeste said here on Tuesday that "Cogentrix has sent damaging signals to potential American

investors in India." You say that we are going to new millennium in the world. Are you going to convert the Himalayas into a gold mountain with this mind set? So, I request the hon. Minister to see that this is cleared as early as possible without putting any further hurdles. We have wasted seven long years and you still call it as a fast track. . This is very bad. I request the hon.Minister to see that this is cleared immediately.

SHRI K.H. MUNIYAPPA (KOLAR): One thousand megawatt of power can solve one-sixth of the total consumption of Karnataka State. The cost at that time

">was Rs.5,000 crore. Because of the negligence of the Government of India, now the cost may be double. The hon.Minister has stated in his statement that counter guarantee can be considered by the Government after receipt of the Supreme Court decision. They have already left Cogentrix people. I want to know whether you are to issue counter guarantee before they come back. The Government will come only if the counter guarantee is given.

SHRI C.K. JAFFER SHARIEF : My friend Shri S. Bangarappa has already brought all the points as he was Chief Minister of the State and he has dealt with the subject. The question arises in the statement made by the hon. Minister under the revised procedure for the issue of counter guarantee. The counter guarantee when the Government of India has committed in 1992, when the agreement was signed, is that no State Government can proceed without the support or the consent of the Government of India.

">All of us have functioned in the Government and it is not something new to us. So, the Minister cannot hoodwink us. We were also part of the Government. We know how the Government functions.

">Where there is a will, there is a way. If there is a will, they can find a way. Today, this Cogentrix issue is not a subject matter of only Karnataka or Karnataka"s interest. One should look at the national level. One should look at what it contributes to the investment climate in the country. It is not a question of one State or the other. If the investment climate and the confidence that you create in the investors" mind are disturbed, just as it has happened in Karnataka today, it might happen in Andhra Pradesh tomorrow and in Uttar Pradesh the day after. So, I would appeal to the hon. Minister, notwithstanding any kind of inhibitions or whatever damage has been done which cannot be set right now, to build confidence in the investors and to remove their doubts and fears so that they can come in, not only in the power sector but in other areas as well, bringing in more investment to the country.

">MR. SPEAKER: Mr. Minister, now you may reply.

">SHRI C.K. JAFFER SHARIEF : I am appealing to the hon. Minister. ... (Interruptions) This gesture is very mischievous.

">SHRI P.R. KUMARAMANGALAM : I said, you are too senior for me to stand up while you are speaking.

">SHRI C.K. JAFFER SHARIEF : I would request the hon. Minister through you to assure the House that he would act in such a manner to identify the problem and find a solution and to see that the clearance is given as quickly as possible. If this is done, the confidence of the investors from overseas can be built up so that more investment can come in, not only in the area of power but in all other areas also. Karnataka has suffered very heavily because of this withdrawal by Cogentrix.

">SHRI P.R. KUMARAMANGALAM: Sir, I am very grateful to the hon. Members for having called attention to this important issue in the power sector.

">I must at the outset say that you cannot draw comparisons between Enron and Cogentrix for the simple reason that there was no litigation in the case of Enron where any Court held that there is a case for investigation and directed the registration of an FIR and the CBI to investigate in a case of Prevention of Corruption Act. We now have a situation where a charge was given not just with regard to taking a kickback but also with regard to shifting of the project site, with regard to sanctioning environmental clearances and with regard to almost the whole scope of the project. If we had that shadow over us, any counter-guarantee issued will be in the face of a court judgement which openly challenged every decision which was taken with regard to this project.

">Today, I am happy to say that the Supreme Court has struck all of it down and vindicated the then State Government and the then Chief Ministers. I must tell Shri Bangarappa that today is a day when he can hold his head high and say, 'I have been cleared by the Supreme Court of these charges. For, these charges - which is without name - sweep across all Chief Ministers including my predecessors."

">SHRI S. BANGARAPPA : You have not understood it correctly. Actually, only the MoU was signed in 1992. The agreement came up later on, in 1994. I was not the Chief Minister in 1994. This is just for your information.

">SHRI P.R. KUMARAMANGALAM: I am aware of that.

">It is interesting to know that I am being told, 'Where there is a will, there is a way". I agree, but it is a misfortune that there was no will and no way between 1992 and 1997. In fact, the procedure for counter-guarantee which was drawn up in those five years was so confusing and so confounding that all the counter-guarantee projects except Enron, which went through a quick, smooth, fast-track, got stuck. It is our Government - when it came last time - that took a decision that this complicated procedure is not called for. It is, after all, the State Governments which are buying the power and so the State Governments should decide how they want the PPAs.

">Even today my stand is still very clear that it is the State Government which has to just execute the PPA, send us a copy and give us a certificate that it is as per the laws. That is all. And the moment that is done, the counter-guarantee is executed. I will be going to the Cabinet for the formal clearance which is always required in these matters because the Cabinet had directed me to await the judgment of the Supreme Court. That was the decision of the Government collectively. So, we are taking it up. It is my hope that I should be able to assure the hon. Members that from our side we would intimate the company some time around next week, of the decision.

">Let me also make another point clear. Ultimately, it is going to be in the hands of the State Government of Karnataka to decide whether they want this Project or not. We do not have any written communication - I repeat, we do not have any written communication - either from Cogentrix or from China Light and Power. They met me and orally only informed me. They have only been doing Press Releases and Press Conferences; but no communication in writing has been given to us. So, on record, I am proceeding with the impression that they are there as promoters and taking it up.

">The Government of India will take urgent steps. We were only waiting for the judgment of the Supreme Court. Now that it has come, we will proceed fast and I can assure the hon. Members from Karnataka that we are interested to see that this large Project of 1000 MW does come in to assist the State Government of Karnataka in its power-starved situation. ... (Interruptions)

">SHRI S. BANGARAPPA : Sir, I want to make one last point.

">... (Interruptions)

">MR. SPEAKER: Now, the House will take up `Zero Hour". Shri Prahlad Singh Patel.

">... (Interruptions)

">श्री प्रह्लाद सिंह पटेल (बालाघाट) : अध्यक्ष महोदय, बड़े दुख के साथ मैं सदन को सूचना देना चाहता हूँ

... (व्यवधान)

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">श्री रघुनाथ झा (गोपालगंज) : अध्यक्ष महोदय, ये ही बोलते रहेंगे या दूसरों को भी बोलने देंगे?

... (व्यवधान)

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">SHRI S. BANGARAPPA : Sir, will he do all the things within a week? He may have to tell the House. ... (Interruptions)

">MR. SPEAKER: He has already said it.

">... (Interruptions)

">SHRI P.R. KUMARAMANGALAM: I said that we would intimate the company some time next week. Did you not hear me? ... (Interruptions)

">MR. SPEAKER: Shri Bangarappa, he said it already.

">Now, Shri Prahlad Singh Patel.

">... (Interruptions)

">श्री शिवरानसिंह चौहान : यह क्या चल रहा है। यह मामला उठाने दीजिए। ... (व्यवधान)

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">श्री प्रह्लाद सिंह पटेल (बालाघाट) : अध्यक्ष महोदय, मैं सदन को एक बड़ी दुखद घटना के बारे में जानकारी देना चाहता हूँ।

... (व्यवधान)

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">SHRI S. BANGARAPPA : May I know from the hon. Minister whether he would do it within a week, including the clearance of the Cabinet? ... (Interruptions)

">MR. SPEAKER: Is there anything from the Minister now? He asks whether you will be able to do it within a week.

">... (Interruptions)

">SHRI S. BANGARAPPA : He said that he would do everything within a week, including getting permission of the Cabinet, calling all the parties concerned, etc. Is that okay? ... (Interruptions)

">SHRI P.R. KUMARAMANGALAM: The Government of India's stand on the counter-guarantee would be communicated within a week and there should be no problem; it comes within the policy. But the responsibility of the State Government is not mine. ... (Interruptions)

">MR. SPEAKER: No. Now, Shri Prahlad Singh Patel.

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